IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L., Judicial Magistrate, Vadipatti Dated this the 17th day of June 2020 Cr.No.897/2020 Cr.M.P.No.1348/2020

A1.Ajithkumar (Aged 22/2020)

s/o.Palsamy Petitioner/Accused

A2.Arun kumar (Aged 24/2020)

s/o.Palsamy Petitioner/Accused

/Vs/

State through the Inspector of Police, Alanganallur PS.Cr.No. 897/2020 U/s. 387,506(2)IPC

Respondent/Complainant

Accused were Remanded on 30.05.2020 & 06.06.2020

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 16.06.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused persons have been in the Judicial Custody for past 18 days and the case is falsely implicated and accused persons are innocent, Hence prayed for bail. The prosecution in their reply stated that petitioner accused were asked Rs 500/- to defacto compalinant and threatened him with knife.hence the alanganalluer PS registered the case. The offence committed by the accused grave in nature and if they released on bail they may commit the same offence and chance to tampering the evidence. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 30.05.2020 & 06.06.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused.

Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the

present. Futher with in 3 weeks of working days from the lifting of Lock-

down the accused shall appear before this Court and shall excute a bond for

sum of Rs.10,000/- with two sureties for likesum.

2. After that the accused should appear before the respondent police station,

Alanganallur PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced

via e-mail on this 17th day of June 2020.

T. Sindhumathi (S.D) Judicial Magistrate, Vadipatti.